

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.1

Service Tax Appeal No. 77416 of 2018

Arising out of Order-in-Appeal No.156/S.Tax-I/KOL/2018 dated 19.03.2018 passed by the Commissioner of CGST & CX, Kolkata South Commissionerate.

M/s. Singh Associates,
(120B, Manicktalla Main Road, Kankurgachi
Kolkata-700054)

Appellant (s)

VERSUS

**Commr. of CGST & Central Excise, Kolkata South
Commissionerate**
(180, Shantipally, Rajdanga Main Road, Kolkata-700107)

Respondent (s)

APPEARANCE :

Mr. Aditya keshari Khuntia, Authorized Representative for the Appellant
Mr. P. K. Ghosh, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR, MEMBER (JUDICIAL)

FINAL ORDER NO.....75132/2023

Date of Hearing : 28 February 2023
Date of Decision : 28 February 2023

ORDER

When the Appeal came up for hearing, the Appellant submits copy of SVLDRS-1 & SVLDRS-4 Certificate towards discharge of their liability.

2. Accordingly, the appeal is dismissed as infructuous.

(Dictated and pronounced in the open court.)

Sd/-

(R. Muralidhar)
Member (Judicial)

Pooja